

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.411/2020**

**This the 08<sup>th</sup> day of February, 2021**

**COROM : Hon'ble Shri Jayesh V. Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

Dr. Nibedita Naha, W/o. Late Kantibhusan Naha,  
Age : 48 years, serving as Scientist  
in the office of the respondents,  
Residing at B/302, Sharnam Heights, Nr. Shiv Shakti  
Temple, Ahmedabad 380 016. .... Applicant  
**(By Advocate : Shri M.S.Trivedi)**

Versus

1. Union of India,  
Notice to be served through  
The Secretary,  
Govt. of India  
Department of Health Research,  
Ministry of Health & Family Welfare,  
New Delhi 110 001.
2. The Director General  
O/o. D.G. Indian Council of Medical Research,  
V.Ramalingaswami Bhavan, P.B.No.4911,  
Ansari Nagar, New Delhi 110 003.
3. Dr. Kamlesh Sarkar,  
The Director,  
NIOH,  
Meghaninagar, Asarwa,  
Ahmedabad 380 016..... Respondents  
**(By Advocate : Shri Joy Mathew )**

**O R D E R – ORAL**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

Counsel for the respondents, Shri Joy Mathew is present and  
submits that aggrieved by the transfer order dated 21.10.2020

(Annexure A-1), the applicant has filed the present OA. Pursuant to the notice issued by this Tribunal, he had appeared on behalf of the respondents. Today, he has received further instructions from the respondents that the impugned decision of transfer of the applicant has been cancelled by the respondents vide order dated 21.01.2021 by the competent authority. He produced the order No.DIR/Committee-NIOH/2021-2129 dated 21.01.2021 issued by NIOH, Meghani Nagar, Ahmedabad. The same is taken on record. Counsel for the respondents, Shri Joy Mathew also submits that copy of cancellation of the transfer order of the applicant has been served upon the applicant by the office of the respondents.

2. Today, counsel for the applicant, Shri M.S.Trivedi has sent a leave note. Since impugned order dated 21.10.2020 has been cancelled as noted hereinabove and the grievance of the applicant has been redressed, we do not find any reason to keep this OA pending. Accordingly, the OA stands disposed of. No order as to costs.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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